

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 207**  
**IB-112/ND/2022**

**IN THE MATTER OF:**

**State Bank of India (through RP)**

... **Applicant/Petitioner**

**Versus**

**Sh. Vijay Pal Garg**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 29.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Abhishek Anand, Nipun Gautam

**For the Respondent** : Mr. Rishi Kapoor Adv for Satish Rai Adv.

**ORDER**

Mr. Rishi Kapoor, Ld. Counsel appearing for Advocate Mr. Satish Kumar Rai has placed the order passed by the Hon'ble High Court, New Delhi in W.P. (C) 16061/2022 dated 22.11.2022, which is reproduced below:

*“4. In view of the aforesaid, this writ petition shall stand disposed of with a direction to the Adjudicating Authority to call upon the respondent Bank to provide adequate particulars with respect to the deceased insolvent. The petitioner who was only appearing as a lawyer cannot possibly be compelled in law to provide those particulars.”*

The order is taken on record. The Court Officer is directed to place the order in the main orders' file. In view of the aforesaid order, the direction given by this Bench to Mr. Satish Kumar Rai Advocate is hereby recalled.

As directed on the last date, the Applicant i.e., State Bank of India is directed to file the names of the legal heirs of the Respondent within one week as the last opportunity, failing which, the present application shall stand dismissed for compliance. Ld. Proxy Counsel Mr. Nipun Gautam appearing for the Applicant sought permission to file the same within one week, which is allowed as a last chance.

List the matter on 05.01.2023.

—sd—

**(L.N. GUPTA)**  
**MEMBER (T)**

—sd—

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**

UPASANA